

ITEM NO.23 + 64

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

ITEM NO.23

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 43552/2024

[Arising out of impugned final judgment and order dated 27-05-2024 in CWP No. 8110/2023 passed by the High Court of Punjab & Haryana at Chandigarh]

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

SUYOG JAIN &amp; ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 278437/2024 - CONDONATION OF DELAY IN FILING

IA No. 278438/2024 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

WITH

Diary No(s). 44000/2024 (II-B)

FOR ADMISSION and I.R.

IA No. 273949/2024 - CONDONATION OF DELAY IN FILING

Diary No(s). 43977/2024 (II-B)

FOR ADMISSION and I.R.

IA No. 276373/2024 - CONDONATION OF DELAY IN FILING

IA No. 276374/2024 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 276375/2024 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

ITEM NO.64

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 968/2025

[ TO BE TAKEN UP ALONG WITH ITEM NO.23 I.E. D.No. 43552/2024 ]

IA No. 34198/2025 - CONDONATION OF DELAY IN FILING

WITH

Diary No(s). 3564/2025 (II-B)

IA No. 37025/2025 - CONDONATION OF DELAY IN FILING

Date : 17-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Tushar Mehta, Solicitor General  
Mr. Mukesh Kumar Maroria, AOR

Ms. Priyanka Tyagi, Adv.  
Mr. Mrigank Pathak, Adv.  
Mr. Sanjay Kapur, Adv.  
Mr. Kanu Agarwal, Adv.  
Mr. Mayank Pandey, Adv.

Mr. Mukesh Kumar Maroria, AOR  
Mr. Vinayak Sharma, Adv.  
Mr. Piytush Beriwal, Adv.  
Ms. Satvika Thakur, Adv.  
Mr. Vivek Gupta, Adv.

Mr. Rajesh Kumar Gautam, AOR  
Mr. Anant Gautam, Adv.  
Mr. Deepanjali Choudhary, Adv.  
Mr. Dinesh Sharma, Adv.  
Ms. Likivi Jakhalu, Adv.  
Mr. Kushagra Nilesh Sahay, Adv.

For Respondent(s) Mr. Puneet Bali, Sr. Adv.  
Mr. Surjeet Bhadu, Adv.  
Mr. Aditya Soni, Adv.  
Mr. Chritarth Palli, AOR

UPON hearing the counsel the Court made the following

**O R D E R**

Permission to file SLPs is granted.

Delay condoned.

Arguments heard.

It is submitted that in similar matter being SLP [Cr1] No.7735/2024, we have reserved orders on 21.01.2025.

Accordingly, we direct these matters to be tagged with SLP [Cr1.] No.7735/2024 for passing orders.

We make it clear that the learned Solicitor General and his office may assist this Court by filing the CBI's written submissions for the matters reserved, as aforesaid, at the earliest.

(ASHA SUNDRIYAL)  
DEPUTY REGISTRAR

(POONAM VAID)  
ASSISTANT REGISTRAR